

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal (C)
17306-17308/2015

No(s).

BROWN & SHARPE INC.
(PRESENTLY KNOWN AS HEXAGON METROLOGY INC.)
Petitioner(s)

Petiti

VERSUS

COMMISSIONER OF INCOME TAX & ANR.
Respondent(s)
(with interim relief and office report)

Respo

Date : 07/12/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr Udit Naresh, Adv.
Ms. Kavita Jha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Both respondents are not served. However, the
Ld. Counsel, Mr A.K.Kaul appearing on behalf of Mrs
Anil Katiyar, Advocate-on-record has appeared for respon
dent
no.1. Ld. Counsel for the petitioner to provide the complete
set of pleadings within two weeks time. Vakalatnama be filed
during the said time period. Counter affidavit be
filed within four weeks thereafter.

Ld. Counsel for the petitioner to take fresh steps in
respect of respondent No.2 within four weeks time. Notice
thereafter be issued.

Signature Not Verified

List again on 23.2.2016.

Digitally signed by
Hema Joshi
Date: 2015.12.08
16:49:41 IST
Reason:

(RACHNA GUP

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Registra

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